

**DIRECTORATE GENERAL OF FOREIGN TRADE  
(DES-VI SECTION)**

**RATIFIED MINUTES OF THE NORMS COMMITTEE-VI MEETING NO. 07/85  
DATED 12.11.2020 HELD ON 19.11.2020**

**Please Note**

- (i) For information of exporters, Norms Committee-VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 1 to 26 & 94-98. Communications in respect of cases pertaining to NC-VI may be sent to email address: [p.sahu@gov.in](mailto:p.sahu@gov.in)
- (ii) In certain cases the decision of the Norms Committee refers to the recommendations/ observations/ deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.
- (iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.
- (iv) **For information of the exporters, it is informed that wherever DL is issued, the case would be rejected in case the reply of the firm is not received within 90 days from the date of issue of DL.**
- (v) The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for issuance of AA and regularization of the case.

The Meeting No.07/85 dated 12.11.2020 of Norms Committee-VI for the year 2020-21 was held on 19.11.2020 under the Chairmanship of Shri Anil Aggarwal, Addl. Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-2020. The following members were present in the meeting:-

| Sl. No. | Name & Designation                                        | Department |
|---------|-----------------------------------------------------------|------------|
| 1       | Shri Shaish Kumar, Technical Expert<br>(Consultant)/Tech1 | DGFT       |
| 2       | Shri D.N. Mathur, Technical Expert<br>(Consultant)/Tech2  | DGFT       |
| 3       | Shri Krishna Murari, Senior Inspecting Officer            | MoFPI      |
| 4       | Shri Naveen Kumar, DDG                                    | MoFPI      |
| 5       | Shri S.Kipgen, DDG                                        | DGFT       |
| 6       | Shri Pradyumna Sahu, FTDO                                 | DGFT       |

  
प्रद्युम्न साहू/PRADYUMNA SAHU  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वणिज्य विभाग/Deptt. of Commerce  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi

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| <b>Case No.:</b> 11/20/85-ALC3/2018                                                                                                                                                                                                                                                         | <b>Party Name:</b> R K PRODUCTS           | <b>Meet No/Date:</b> 7/85-ALC3/2020<br>12.11.2020 | <b>Status:</b> Deferred         |
| <b>HQ File</b><br>:01/85/050/00194/AM19/                                                                                                                                                                                                                                                    | <b>RLA File</b><br>:06/24/040/00058/AM19/ | <b>Lic.No/Date:</b> 0610039087<br>09.01.2019      | <b>Defer</b><br>Date:07.01.2021 |
| <b>Decision :</b> NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MSME for comments. The Committee decided to request MSME to expedite their comments.<br><br>The case stands deferred to 07.01.2021. |                                           |                                                   |                                 |

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| <b>Case No.:</b> 3/4/85-ALC3/2019                                                                                                                                                                                                     | <b>Party Name:</b> CHHAJED FOODS PRIVATE LIMITED,            | <b>Meet No/Date:</b> 7/85-ALC3/2020<br>12.11.2020 | <b>Approved</b> |
| <b>HQ File</b><br>:01/85/050/00017/AM20/                                                                                                                                                                                              | <b>RLA File</b><br>:08/24/040/00441/AM17/                    | <b>Lic.No/Date:</b> 0810145098<br>26.04.2019      |                 |
| <b>Decision :</b> NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the technical comments of MoFPI furnished vide OM No.E-14011/12/2018-ED dated 22.09.2020 allowing the following inputs; |                                                              |                                                   |                 |
| <b>Export Item</b>                                                                                                                                                                                                                    |                                                              |                                                   |                 |
| 2                                                                                                                                                                                                                                     | EXTRUDED SNACK PELLETS (PAPAD PIPE BULK)<br>(UNDER PARA 4.7) | 305000.000 Kg                                     |                 |
| <b>Import Item</b>                                                                                                                                                                                                                    |                                                              |                                                   |                 |
|                                                                                                                                                                                                                                       | POTATO STARCH                                                | 189771.000 Kg                                     |                 |
|                                                                                                                                                                                                                                       | MODIFIED POTATO STARCH/<br>PREGELATINIZED POTATO STARCH      | 18355.000 Kg                                      |                 |
|                                                                                                                                                                                                                                       | POTATO FLAKES                                                | 70398.000 Kg                                      |                 |
|                                                                                                                                                                                                                                       | POTATO GRANULES                                              | 27517.000 Kg                                      |                 |
| RA may take subsequent consequential action accordingly.                                                                                                                                                                              |                                                              |                                                   |                 |

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| <b>Case No.:</b> 4/4/85-ALC3/2019                                                                                                                                                                                                     | <b>Party Name:</b> CHHAJED FOODS PRIVATE LIMITED,            | <b>Meet No/Date:</b> 7/85-ALC3/2020<br>12.11.2020 | <b>Approved</b> |
| <b>HQ File</b><br>:01/85/050/00018/AM20/                                                                                                                                                                                              | <b>RLA File</b><br>:08/24/040/00402/AM17/                    | <b>Lic.No/Date:</b> 0810145099<br>26.04.2019      |                 |
| <b>Decision :</b> NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the technical comments of MoFPI furnished vide OM No.E-14011/12/2018-ED dated 22.09.2020 allowing the following inputs; |                                                              |                                                   |                 |
| 3                                                                                                                                                                                                                                     | <b>Export Item</b>                                           |                                                   |                 |
|                                                                                                                                                                                                                                       | EXTRUDED SNACK PELLETS (PAPAD PIPE BULK)<br>(UNDER PARA 4.7) | 212000.000 Kg                                     |                 |
| <b>Import Item</b>                                                                                                                                                                                                                    |                                                              |                                                   |                 |
|                                                                                                                                                                                                                                       | POTATO STARCH                                                | 131906.000 Kg                                     |                 |
|                                                                                                                                                                                                                                       | MODIFIED POTATO STARCH/                                      | 12758.000 Kg                                      |                 |

|                              |              |
|------------------------------|--------------|
| PREGELATINIZED POTATO STARCH |              |
| POTATO FLAKES                | 48932.000 Kg |
| POTATO GRANULES              | 19126.000 Kg |

RA may take subsequent consequential action accordingly.

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| <b>Case No.:</b> 6/7/85-ALC3/2019                                                                                                                                                                                                                                           | <b>Party Name:</b> HERMAN MILLER FURNITURE (INDIA) PVT.LTD. | <b>Meet No/Date:</b> 7/85-ALC3/2020<br>12.11.2020 | <b>Status:</b> Deferred         |
| <b>HQ File</b><br>:01/85/050/00047/AM20/                                                                                                                                                                                                                                    | <b>RLA File</b><br>:07/24/040/00046/AM20/                   | <b>Lic.No/Date:</b> 0710115044<br>12.06.2019      | <b>Defer</b><br>Date:07.01.2021 |
| <b>4 Decision :</b> NC considered the case as per agenda and noted that the application alongwith reply of the firm is under examination of the Technical Authority, i.e, DPIIT for comments. The Committee decided to send a reminder to DPIIT to expedite their comments. |                                                             |                                                   |                                 |
| The case stands deferred to 07.01.2021.                                                                                                                                                                                                                                     |                                                             |                                                   |                                 |

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| <b>Case No.:</b> 3/13/85-ALC3/2019                                                                                                                                                                                                                                          | <b>Party Name:</b> TASTY BITE EATABLES LIMITED | <b>Meet No/Date:</b> 7/85-ALC3/2020<br>12.11.2020 | <b>Status:</b> Deferred         |
| <b>HQ File</b><br>:01/85/050/00078/AM20/                                                                                                                                                                                                                                    | <b>RLA File</b><br>:31/83/040/00082/AM20/      | <b>Lic.No/Date:</b> 3110067527<br>05.09.2019      | <b>Defer</b><br>Date:07.01.2021 |
| <b>5 Decision :</b> NC considered the case as per agenda and noted that the application alongwith reply of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. |                                                |                                                   |                                 |
| The case stands deferred to 07.01.2021.                                                                                                                                                                                                                                     |                                                |                                                   |                                 |

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| <b>Case No.:</b> 11/13/85-ALC3/2019                                                                                                                                                                                                                                          | <b>Party Name:</b> DUKES PRODUCTS (INDIA) LTD | <b>Meet No/Date:</b> 7/85-ALC3/2020<br>12.11.2020 | <b>Status:</b> Deferred         |
| <b>HQ File</b><br>:01/85/050/00086/AM20/                                                                                                                                                                                                                                     | <b>RLA File</b><br>:09/24/040/00290/AM20/     | <b>Lic.No/Date:</b> 0910068006<br>17.09.2019      | <b>Defer</b><br>Date:07.01.2021 |
| <b>6 Decision :</b> NC considered the case as per agenda and noted that the firm has been issued DL on 19.08.2020 followed by reminder on 17.11.2020 in which their reply is awaited. The Committee decided to send a reminder to the firm to furnish reply at the earliest. |                                               |                                                   |                                 |
| The case stands deferred to 07.01.2021.                                                                                                                                                                                                                                      |                                               |                                                   |                                 |

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| <b>Case No.:</b> 6/16/85-ALC3/2019                                                                                                                                                                                                        | <b>Party Name:</b> BOTANIC HEALTHCARE PRIVATE LIMITED | <b>Meet No/Date:</b> 7/85-ALC3/2020<br>12.11.2020 | <b>Status:</b> Deferred         |
| <b>HQ File</b><br>:01/85/050/00109/AM20/                                                                                                                                                                                                  | <b>RLA File</b><br>:09/24/040/00399/AM20/             | <b>Lic.No/Date:</b> 0910068161<br>05.11.2019      | <b>Defer</b><br>Date:07.01.2021 |
| <b>7 Decision :</b> NC considered the case as per agenda and noted that the firm has been issued DL on 26.10.2020 in which their reply is awaited. The Committee decided to send a reminder to the firm to furnish reply at the earliest. |                                                       |                                                   |                                 |

The case stands deferred to 07.01.2021.

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| <b>Case No.:</b> 2/19/85-<br>ALC3/2019   | <b>Party Name:</b> SHREE MALANI<br>FOAMS PRIVATE LIMITED | <b>Meet No/Date:</b> 7/85-<br>ALC3/2020<br>12.11.2020 | <b>Approved</b> |
| <b>HQ File</b><br>:01/85/050/00137/AM20/ | <b>RLA File</b><br>:09/24/040/00467/AM20/                | <b>Lic.No/Date:</b> 0910068289<br>17.12.2019          |                 |

**Decision :** NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the technical comments of Tech.1, allowing the following inputs;

**Export Item**

|                                           |              |
|-------------------------------------------|--------------|
| SPRING MATTRESSES- HOVAG EF 90X200        | 3600.000 No. |
| SPRING MATTRESSES- HOVAG EF 140X200       | 3900.000 No. |
| SPRING MATTRESSES- HOVAG EF 160X200       | 3500.000 No. |
| SPRING MATTRESSES- HOVAG EF 180X200       | 4850.000 No. |
| SPRING MATTRESSES- HAMARVIK EF<br>90X200  | 2900.000 No. |
| SPRING MATTRESSES- HAMARVIK EF<br>140X200 | 2000.000 No. |
| SPRING MATTRESSES- HAMARVIK EF<br>160X200 | 1700.000 No. |
| SPRING MATTRESSES- HAMARVIK EF<br>180X200 | 1300.000 No. |
| SPRING MATTRESSES- HAFSLO EF 90X200       | 3100.000 No. |
| SPRING MATTRESSES- HAFSLO EF 140X200      | 1050.000 No. |
| SPRING MATTRESSES- HAFSLO EF 160X200      | 750.000 No.  |
| SPRING MATTRESSES- HAFSLO EF 180X200      | 600.000 No.  |

**Import Item**

|                                                |                                         |
|------------------------------------------------|-----------------------------------------|
| Steel Wire of Rel. Grade and Rel. Dia          | 1.01 Kg/Kg Content in Export            |
| Felt (Rel. GSM) 3 to 6 mm Thickness Stiff/Soft | 1.05 Kg/Kg Content in Export            |
| Std. Polyol 3000 MW                            | 1.05 Kg/Kg of PU Foam Content in Export |
| Toluene Di Isocyanate                          | 1.05 Kg/Kg of PU Foam Content in Export |

RA may take subsequent consequential action accordingly.

प्रद्युम्न साहू / PRADYUMNA SAHU  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार महाविभाग  
Directorate General of Foreign Trade  
वाणिज्य विभाग / Deptt. of Commerce  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi

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| <b>Case No.:</b> 3/19/85-ALC3/2019                                                                                                                                                                                                                                                                                                                                                                                         | <b>Party Name:</b> GLAMY CANDY PRIVATE LTD. | <b>Meet No/Date:</b> 7/85-ALC3/2020<br>12.11.2020 | <b>Status:</b> Deferred  |
| HQ File<br>:01/85/050/00138/AM20/                                                                                                                                                                                                                                                                                                                                                                                          | RLA File<br>:07/24/040/00215/AM20/          | Lic.No/Date:0710115877<br>18.12.2019              | Defer<br>Date:07.01.2021 |
| <p>9 <b>Decision :</b> NC considered the case as per agenda and noted that the firm has been issued letter on 06.01.2020 followed by reminder on 18.02.2020 and 26.10.2020 to furnish hard copy of the application for examination by the Technical Authority. The Committee decided to send a reminder to firm to furnish the hard copy of the application immediately.</p> <p>The case stands deferred to 07.01.2021</p> |                                             |                                                   |                          |

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| <b>Case No.:</b> 4/19/85-ALC3/2019                                                                                                                                                                                                           | <b>Party Name:</b> DUKES CONSUMER CARE LIMITED | <b>Meet No/Date:</b> 7/85-ALC3/2020<br>12.11.2020 | <b>Approved</b>         |
| HQ File<br>:01/85/050/00139/AM20/                                                                                                                                                                                                            | RLA File<br>:09/24/040/00473/AM20/             | Lic.No/Date:0910068301<br>24.12.2019              |                         |
| <p><b>Decision :</b> NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the technical comments of MoFPI furnished vide OM No.E-14011/12/2018-ED dated 22.09.2020 allowing the following inputs;</p> |                                                |                                                   |                         |
| <b>Export Item</b>                                                                                                                                                                                                                           |                                                |                                                   |                         |
| Wafers & (Fruit Flavour)                                                                                                                                                                                                                     | Wafers                                         | Rolls                                             | 100000.000 Kg           |
| <b>Import Items</b>                                                                                                                                                                                                                          |                                                |                                                   |                         |
| 10 Maida                                                                                                                                                                                                                                     |                                                |                                                   | 29956.000 Kg            |
| Cane Sugar                                                                                                                                                                                                                                   |                                                |                                                   | 39100.000 Kg            |
| Food Flavours (Ethyl Vanillin)                                                                                                                                                                                                               |                                                |                                                   | Nil                     |
| Salt                                                                                                                                                                                                                                         |                                                |                                                   | 96.000 Kg               |
| Starch                                                                                                                                                                                                                                       |                                                |                                                   | 809.000 Kg              |
| Pectin                                                                                                                                                                                                                                       |                                                |                                                   | 962.000 Kg              |
| Carrageenan                                                                                                                                                                                                                                  |                                                |                                                   | 480.000 Kg              |
| Biobake                                                                                                                                                                                                                                      |                                                |                                                   | 851.000 Kg              |
| HDPE Granules (Packing Material)                                                                                                                                                                                                             |                                                |                                                   | As per Packaging Policy |
| Paper (50 to 150 GSM) ( Packing Material)                                                                                                                                                                                                    |                                                |                                                   | As per Packaging Policy |
| Paper Board (100 to 300 GSM) (Packing Material)                                                                                                                                                                                              |                                                |                                                   | As per Packaging Policy |
| RA may take subsequent consequential action accordingly.                                                                                                                                                                                     |                                                |                                                   |                         |

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| <b>Case No.:</b> 5/19/85-ALC3/2019                                                                                                                                                                                                                                                         | <b>Party Name:</b> V S INTERNATIONAL | <b>Meet No/Date:</b> 7/85-ALC3/2020<br>12.11.2020 | <b>Status:</b> Deferred  |
| HQ File<br>:01/85/050/00140/AM20/                                                                                                                                                                                                                                                          | RLA File<br>:24/24/040/00042/AM20/   | Lic.No/Date:2410042962<br>24.12.2019              | Defer<br>Date:07.01.2021 |
| <p>11 <b>Decision :</b> NC considered the case as per agenda and noted that the firm has been issued letter on 06.01.2020 followed by reminders on 18.02.2020 and 23.10.2020 to furnish hard copy of the application for examination by the Technical Authority, which is awaited. The</p> |                                      |                                                   |                          |

Committee also noted that the firm's export product involves sterilization and therefore asked the firm to furnish following information alongwith hard copy of the application;

"Whether the firm has its own sterilization equipments in its premises or the sterilization activities are done through other firm/agencies. The details of sterilization facility available and its location may be furnished".

The case stands deferred to 07.01.2021

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| <b>Case No.:</b> 1/22/85-ALC3/2019                                                                                                                                                                                                          | <b>Party Name:</b> DEEPAKIRAN FOODS PRIVATE LTD., | <b>Meet No/Date:</b> 7/85-ALC3/2020<br>12.11.2020 | <b>Status:</b> Deferred  |
| HQ File<br>:01/85/050/00167/AM20/                                                                                                                                                                                                           | RLA File<br>:08/24/040/00360/AM20/                | Lic.No/Date:0810147151<br>03.02.2020              | Defer<br>Date:07.01.2021 |
| 12 <b>Decision :</b> NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI. The Committee decided to send a reminder to MoFPI to furnish their comments. |                                                   |                                                   |                          |
| The case stands deferred to 07.01.2021.                                                                                                                                                                                                     |                                                   |                                                   |                          |

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| <b>Case No.:</b> 3/22/85-ALC3/2019                                                                                                                                                                                                                               | <b>Party Name:</b> FEBIN MARINE FOODS | <b>Meet No/Date:</b> 7/85-ALC3/2020<br>12.11.2020 | <b>Approved</b> |
| HQ File<br>:01/85/050/00169/AM20/                                                                                                                                                                                                                                | RLA File<br>:10/24/040/00099/AM20/    | Lic.No/Date:1010060393<br>07.02.2020              |                 |
| 13 <b>Decision :</b> NC considered the case as per agenda and noted that the comments furnished by the Technical Authority, i.e, CIFT vide letter No. 1(7)/FP/Sion/2018 dated 05/10/2020 and decided to fix the norms on "Net to Net basis" without any wastage. |                                       |                                                   |                 |
| RA may take subsequent consequential action accordingly.                                                                                                                                                                                                         |                                       |                                                   |                 |

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| <b>Case No.:</b> 5/22/85-ALC3/2019                                                                                                                                                                                                                                                                                                                                                                                               | <b>Party Name:</b> DP COCOA PRODUCTS LLP | <b>Meet No/Date:</b> 7/85-ALC3/2020<br>12.11.2020 | <b>Status:</b> Deferred  |
| HQ File<br>:01/85/050/00171/AM20/                                                                                                                                                                                                                                                                                                                                                                                                | RLA File<br>:30/24/040/00105/AM20/       | Lic.No/Date:3010105055<br>14.02.2020              | Defer<br>Date:07.01.2021 |
| 14 <b>Decision :</b> NC considered the case as per agenda and noted the comments furnished by the Technical Authority, i.e, MoFPI vide OM NoE-14011/1/2017-ED dated 08.10.2020. The Committee also noted that the firm has already been asked to furnish the sale price of the by-product i.e, Cocoa shell and Cocoa Cake/Powder which is awaited. The Committee decided to send a reminder to the firm to expedite their reply. |                                          |                                                   |                          |
| The case stands deferred to 07.01.2021.                                                                                                                                                                                                                                                                                                                                                                                          |                                          |                                                   |                          |

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| <b>Case No.:</b> 4/22/85-ALC3/2019                                                                 | <b>Party Name:</b> GRIFFITH FOODS PRIVATE LIMITED | <b>Meet No/Date:</b> 7/85-ALC3/2020<br>12.11.2020 | <b>Status:</b> Deferred  |
| HQ File<br>:01/85/050/00170/AM20/                                                                  | RLA File<br>:07/24/040/00268/AM20/                | Lic.No/Date:0710116122<br>14.02.2020              | Defer<br>Date:07.01.2021 |
| 15 <b>Decision :</b> NC considered the case as per agenda and noted that the application alongwith |                                                   |                                                   |                          |

reply of the firm is under examination of the Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 07.01.2021.

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| <b>Case No.:</b> 1/1/85-ALC3/2020                                                                                                                                                                                                 | <b>Party Name:</b> DLECTA FOODS PVT. LTD., | <b>Meet No/Date:</b> 7/85-ALC3/2020<br>12.11.2020 | <b>Approved</b> |
| <b>HQ File</b><br>:01/85/050/00176/AM20/                                                                                                                                                                                          | <b>RLA File</b><br>:03/94/040/00953/AM20/  | <b>Lic.No/Date:</b> 0310834904<br>17.02.2020      |                 |
| <b>Decision :</b> NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the technical comments of MoFPI furnished vide OM No.E-14/2/2020-ED dated 13.10.2020 allowing the following inputs; |                                            |                                                   |                 |
| <b>Export Item</b>                                                                                                                                                                                                                |                                            |                                                   |                 |
| Butter (unsalted)                                                                                                                                                                                                                 |                                            | 522.700 MT                                        |                 |
| <b>Import Items</b>                                                                                                                                                                                                               |                                            |                                                   |                 |
| Cream (Fat content 41%)                                                                                                                                                                                                           |                                            | 996.445 MT                                        |                 |
| RA may take subsequent consequential action accordingly.                                                                                                                                                                          |                                            |                                                   |                 |

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| <b>Case No.:</b> 7/22/85-ALC3/2019                                                                                                                                                                                                                                                                                                                                                                                              | <b>Party Name:</b> DP COCOA PRODUCTS LLP  | <b>Meet No/Date:</b> 7/85-ALC3/2020<br>12.11.2020 | <b>Status:</b> Deferred         |
| <b>HQ File</b><br>:01/85/050/00173/AM20/                                                                                                                                                                                                                                                                                                                                                                                        | <b>RLA File</b><br>:30/24/040/00106/AM20/ | <b>Lic.No/Date:</b> 3010105056<br>17.02.2020      | <b>Defer</b><br>Date:07.01.2021 |
| <b>Decision :</b> NC considered the case as per agenda and noted the comments furnished by the Technical Authority, i.e., MoFPI vide OM NoE-14011/1/2017-ED dated 08.10.2020. The Committee also noted that the firm has already been asked to furnish the sale price of the by-product i.e., Cocoa shell and Cocoa Cake/Powder which is awaited. The Committee decided to send a reminder to the firm to expedite their reply. |                                           |                                                   |                                 |
| The case stands deferred to 07.01.2021.                                                                                                                                                                                                                                                                                                                                                                                         |                                           |                                                   |                                 |

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| <b>Case No.:</b> 9/22/85-ALC3/2019                                                                                                                                                                             | <b>Party Name:</b> EICL LIMITED           | <b>Meet No/Date:</b> 7/85-ALC3/2020<br>12.11.2020 | <b>Status:</b> Deferred         |
| <b>HQ File</b><br>:01/85/050/00175/AM20/                                                                                                                                                                       | <b>RLA File</b><br>:10/24/040/00102/AM20/ | <b>Lic.No/Date:</b> 1010060401<br>18.02.2020      | <b>Defer</b><br>Date:07.01.2021 |
| <b>Decision :</b> NC considered the case as per agenda and noted that the firm has been issued DL on 28.10.2020 to furnish following information which is awaited;                                             |                                           |                                                   |                                 |
| i) Complete specification of import and export items.<br>ii) Manufacturing process in detail indicating wastage at each stage of manufacture.<br>iii) Chemical reaction involved alongwith Mol. Wt. & % yield. |                                           |                                                   |                                 |

The Committee decided to send a reminder to the firm to furnish their reply/information immediately for further necessary action.

The case stands deferred to 07.01.2021.

|                                                                                                                                                                                                                                                            |                                           |                                                   |                                 |
|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------|---------------------------------------------------|---------------------------------|
| <b>Case No.:</b> 8/22/85-ALC3/2019                                                                                                                                                                                                                         | <b>Party Name:</b> LUKE EXPORT            | <b>Meet No/Date:</b> 7/85-ALC3/2020<br>12.11.2020 | <b>Status:</b> Deferred         |
| <b>HQ File</b><br>:01/85/050/00174/AM20/                                                                                                                                                                                                                   | <b>RLA File</b><br>:10/24/040/00101/AM20/ | <b>Lic.No/Date:</b> 1010060400<br>18.02.2020      | <b>Defer</b><br>Date:07.01.2021 |
| 19 <b>Decision :</b> NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, CIFT for comments. The Committee decided to send a reminder to CIFT to expedite their comments. |                                           |                                                   |                                 |
| The case stands deferred to 07.01.2021.                                                                                                                                                                                                                    |                                           |                                                   |                                 |

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|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------|---------------------------------------------------|---------------------------------|
| <b>Case No.:</b> 4/1/85-ALC3/2020                                                                                                                                                                                                                                      | <b>Party Name:</b> INNOVATIVE CUISINE PVT. LTD. | <b>Meet No/Date:</b> 7/85-ALC3/2020<br>12.11.2020 | <b>Status:</b> Deferred         |
| <b>HQ File</b><br>:01/85/050/00179/AM20/                                                                                                                                                                                                                               | <b>RLA File</b><br>:08/24/040/00379/AM20/       | <b>Lic.No/Date:</b> 0810147301<br>21.02.2020      | <b>Defer</b><br>Date:07.01.2021 |
| 20 <b>Decision :</b> NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to send a reminder to MoFPI to furnish their comments. |                                                 |                                                   |                                 |
| The case stands deferred to 07.01.2021.                                                                                                                                                                                                                                |                                                 |                                                   |                                 |

|                                          |                                                   |                                                   |                 |
|------------------------------------------|---------------------------------------------------|---------------------------------------------------|-----------------|
| <b>Case No.:</b> 5/1/85-ALC3/2020        | <b>Party Name:</b> AMOL PHARMACEUTICALS PVT. LTD. | <b>Meet No/Date:</b> 7/85-ALC3/2020<br>12.11.2020 | <b>Approved</b> |
| <b>HQ File</b><br>:01/85/050/00180/AM20/ | <b>RLA File</b><br>:13/24/040/00198/AM20/         | <b>Lic.No/Date:</b> 1310049525<br>24.02.2020      |                 |

**Decision :** NC considered the case as per agenda and based on the comments of Technical Authority, i.e., Tech.2 on similar case of the firm (AA No. 1310049460 dated 03.12.2019) decided to fix the norms of the above mentioned AA allowing the following inputs;

21

|                                                          |             |
|----------------------------------------------------------|-------------|
| <b>Export Item</b>                                       |             |
| Amino Trit 02                                            | 1.000 Kg.   |
| (Each 100 Mg Amino Trit02 contains Melatonin NLT 2.1 Mg) |             |
| <b>Import Item</b>                                       |             |
| Melatonin                                                | 21.105 gms. |

RA may take subsequent consequential action accordingly.



प्रद्युम्न साह/PRADYUMNA SAHU  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार महाविभाग  
Directorate General of Foreign Trade  
काणिष्ठ विभाग/Deptt. of Commerce  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi

|                                          |                                                   |                                                   |                 |
|------------------------------------------|---------------------------------------------------|---------------------------------------------------|-----------------|
| <b>Case No.:</b> 6/1/85-ALC3/2020        | <b>Party Name:</b> AMOL PHARMACEUTICALS PVT. LTD. | <b>Meet No/Date:</b> 7/85-ALC3/2020<br>12.11.2020 | <b>Approved</b> |
| <b>HQ File</b><br>:01/85/050/00181/AM20/ | <b>RLA File</b><br>:13/24/040/00197/AM20/         | <b>Lic.No/Date:</b> 1310049526<br>24.02.2020      |                 |

**Decision :** NC considered the case as per agenda and based on the comments of Technical Authority, i.e., Tech.2 on similar case of the firm (AA No. 1310049459 dated 03.12.2019) decided to fix the norms of the above mentioned AA allowing the following inputs;

22

**Export Item**

|               |           |
|---------------|-----------|
| Amino Trit 03 | 1.000 Kg. |
|---------------|-----------|

(Each 100 Mg Amino Trit03 contains Melatonin NLT 7.21 Mg)

**Import Item**

|           |            |
|-----------|------------|
| Melatonin | 72.46 gms. |
|-----------|------------|

RA may take subsequent consequential action accordingly.

|                                          |                                           |                                                   |                                 |
|------------------------------------------|-------------------------------------------|---------------------------------------------------|---------------------------------|
| <b>Case No.:</b> 8/1/85-ALC3/2020        | <b>Party Name:</b> GORSIA PRIVATE LIMITED | <b>Meet No/Date:</b> 7/85-ALC3/2020<br>12.11.2020 | <b>Status:</b> Deferred         |
| <b>HQ File</b><br>:01/85/050/00183/AM20/ | <b>RLA File</b><br>:02/24/040/00195/AM20/ | <b>Lic.No/Date:</b> 0210209793<br>26.02.2020      | <b>Defer</b><br>Date:07.01.2021 |

**Decision :** NC considered the case as per agenda and noted that the firm has been asked to furnish following information on the basis of comments of the Technical Authority, i.e., Tech.1;

23

- Type, Quality, % Blend & GSM of fabric to be imported
- Justification for wastage with the help of CAD marker and drawing

The Committee also noted that the firm has requested for 30 days time to furnish reply. The Committee decided to wait for the reply of the firm.

The case stands deferred to 07.01.2021.

|                                          |                                           |                                                   |                 |
|------------------------------------------|-------------------------------------------|---------------------------------------------------|-----------------|
| <b>Case No.:</b> 7/1/85-ALC3/2020        | <b>Party Name:</b> TATA CHEMICALS LIMITED | <b>Meet No/Date:</b> 7/85-ALC3/2020<br>12.11.2020 | <b>Approved</b> |
| <b>HQ File</b><br>:01/85/050/00182/AM20/ | <b>RLA File</b><br>:04/24/040/00153/AM20/ | <b>Lic.No/Date:</b> 0410166568<br>26.02.2020      |                 |

**Decision :** NC considered the case as per agenda and based on the comments of Technical Authority, i.e., MoFPI furnished vide OM No. E-14/11/07/2020 dated 12.11.2020 decided to fix the norms of the above mentioned AA allowing the following inputs;

24

**Export Item**

|                                                   |              |
|---------------------------------------------------|--------------|
| Gossencetm<br>(Galactooligosaccharide/GOS)-Liquid | 24000.000 Kg |
|---------------------------------------------------|--------------|

|                                                   |              |
|---------------------------------------------------|--------------|
| Gossencetm<br>(Galactooligosaccharide/GOS)-Powder | 40000.000 Kg |
|---------------------------------------------------|--------------|

#### Import Item

|         |              |
|---------|--------------|
| Lactose | 31061.000 Kg |
| Lactose | 69933.000 Kg |

RA may take subsequent consequential action accordingly.

|                                        |                                                   |                                                       |                         |
|----------------------------------------|---------------------------------------------------|-------------------------------------------------------|-------------------------|
| <b>Case No.:</b> 11/1/85-<br>ALC3/2020 | <b>Party Name:</b> SENSO FOODS<br>PRIVATE LIMITED | <b>Meet No/Date:</b> 7/85-<br>ALC3/2020<br>12.11.2020 | <b>Status:</b> Deferred |
|----------------------------------------|---------------------------------------------------|-------------------------------------------------------|-------------------------|

|                                          |                                           |                                              |                                 |
|------------------------------------------|-------------------------------------------|----------------------------------------------|---------------------------------|
| <b>HQ File</b><br>:01/85/050/00186/AM20/ | <b>RLA File</b><br>:24/24/040/00059/AM20/ | <b>Lic.No/Date:</b> 2410043040<br>28.02.2020 | <b>Defer</b><br>Date:07.01.2021 |
|------------------------------------------|-------------------------------------------|----------------------------------------------|---------------------------------|

- 25 **Decision :** NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to send a reminder to MoFPI to furnish their comments.

The case stands deferred to 07.01.2021.

|                                        |                                                         |                                                       |                 |
|----------------------------------------|---------------------------------------------------------|-------------------------------------------------------|-----------------|
| <b>Case No.:</b> 13/1/85-<br>ALC3/2020 | <b>Party Name:</b> AMOL<br>PHARMACEUTICALS PVT.<br>LTD. | <b>Meet No/Date:</b> 7/85-<br>ALC3/2020<br>12.11.2020 | <b>Approved</b> |
|----------------------------------------|---------------------------------------------------------|-------------------------------------------------------|-----------------|

|                                          |                                           |                                              |  |
|------------------------------------------|-------------------------------------------|----------------------------------------------|--|
| <b>HQ File</b><br>:01/85/050/00188/AM20/ | <b>RLA File</b><br>:13/24/040/00204/AM20/ | <b>Lic.No/Date:</b> 1310049544<br>12.03.2020 |  |
|------------------------------------------|-------------------------------------------|----------------------------------------------|--|

**Decision :** NC considered the case as per agenda and based on the comments of Technical Authority, i.e., Tech.2 on similar case of the firm (AA No. 1310049583 dated 29.05.2020) decided to fix the norms of the above mentioned AA allowing the following inputs;

26

#### Export Item

|               |           |
|---------------|-----------|
| Amino Trit 04 | 1.000 Kg. |
|---------------|-----------|

(Each 100 Mg Amino Trit04 contains NLT 93.67 Mg of L-Theanine)

#### Import Item

|            |           |
|------------|-----------|
| L-Theanine | 0.9414 Kg |
|------------|-----------|

RA may take subsequent consequential action accordingly.

|                                        |                                         |                                                       |                         |
|----------------------------------------|-----------------------------------------|-------------------------------------------------------|-------------------------|
| <b>Case No.:</b> 16/1/85-<br>ALC3/2020 | <b>Party Name:</b> SATURN<br>INDUSTRIES | <b>Meet No/Date:</b> 7/85-<br>ALC3/2020<br>12.11.2020 | <b>Status:</b> Deferred |
|----------------------------------------|-----------------------------------------|-------------------------------------------------------|-------------------------|

|                                          |                                           |                                              |                                 |
|------------------------------------------|-------------------------------------------|----------------------------------------------|---------------------------------|
| <b>HQ File</b><br>:01/85/050/00191/AM20/ | <b>RLA File</b><br>:07/24/040/00305/AM20/ | <b>Lic.No/Date:</b> 0710116288<br>20.03.2020 | <b>Defer</b><br>Date:07.01.2021 |
|------------------------------------------|-------------------------------------------|----------------------------------------------|---------------------------------|

**Decision :** NC considered the case as per agenda and noted that the firm has been issued

DL on 28.08.2020 followed by a reminder on 26.10.2020 in which their reply is awaited. The Committee decided to send a reminder to the firm to furnish reply at the earliest.

The case stands deferred to 07.01.2021.

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| Case No.:17/1/85-ALC3/2020                                                                                                                                                                                                                                                                                                                                                                | Party Name:NOVEL NUTRIENTS PVT LTD | Meet No/Date:7/85-ALC3/2020<br>12.11.2020 | Status:Deferred          |
| HQ File<br>:01/85/050/00192/AM21/                                                                                                                                                                                                                                                                                                                                                         | RLA File<br>:07/24/040/00314/AM20/ | Lic.No/Date:0710116325<br>03.04.2020      | Defer<br>Date:07.01.2021 |
| 28 <b>Decision :</b> NC considered the case as per agenda and noted that the firm has been issued letter on 11.06.2020 followed by reminders on 28.08.2020 and 20.10.2020 to furnish hard copy of the application for examination by the Technical Authority, which is awaited. The Committee decided to send a reminder to firm to furnish the hard copy of the application immediately. |                                    |                                           |                          |
| The case stands deferred to 07.01.2021.                                                                                                                                                                                                                                                                                                                                                   |                                    |                                           |                          |

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| Case No.:18/1/85-ALC3/2020                                                                                                                                                                                                                             | Party Name:R.K.GANAPATHICHET TIAR, | Meet No/Date:7/85-ALC3/2020<br>12.11.2020 | Status:Deferred          |
| HQ File<br>:01/85/050/00193/AM21/                                                                                                                                                                                                                      | RLA File<br>:32/24/040/00141/AM20/ | Lic.No/Date:321007947<br>5<br>07.04.2020  | Defer<br>Date:07.01.2021 |
| 29 <b>Decision :</b> NC considered the case as per agenda and noted that the application and reply of DL of the firm are under examination of Technical Authority, MoFPI. The Committee decided to send a reminder to MoFPI to furnish their comments. |                                    |                                           |                          |
| The case stands deferred to 07.01.2021.                                                                                                                                                                                                                |                                    |                                           |                          |

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| Case No.:20/1/85-ALC3/2020                                                                                                                                                                                                                 | Party Name:INDO PHYTOCHEM PHARMACEUTICALS | Meet No/Date:7/85-ALC3/2020<br>12.11.2020 | Status:Deferred          |
| HQ File<br>:01/85/050/00195/AM21/                                                                                                                                                                                                          | RLA File<br>:05/23/040/00486/AM20/        | Lic.No/Date:0510414026<br>20.04.2020      | Defer<br>Date:07.01.2021 |
| 30 <b>Decision :</b> NC considered the case as per agenda and noted that vide DL dated 29.10.2020 the firm has been asked to furnish following information on the basis of comments of Technical Authority, i.e., Tech.2 which is awaited; |                                           |                                           |                          |
| <ul style="list-style-type: none"> <li>i) CoA of imported bark from Foreign Supplier showing actual content of active ingredient for the relevant imports under present A.A.</li> <li>ii) Complete Technical details as per 4E.</li> </ul> |                                           |                                           |                          |
| The Committee decided to send a reminder to the firm to furnish their reply immediately.                                                                                                                                                   |                                           |                                           |                          |
| The case stands deferred to 07.01.2021.                                                                                                                                                                                                    |                                           |                                           |                          |

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| 31 Case No.:21/1/85-ALC3/2020 | Party Name:INDO PHYTOCHEM | Meet No/Date:7/85-ALC3/2020 | Status:Deferred |
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|                                                                                                                                                                                                                                         | PHARMACEUTICALS                    | 12.11.2020                           |                          |
| HQ File<br>:01/85/050/00196/AM21/                                                                                                                                                                                                       | RLA File<br>:05/23/040/00487/AM20/ | Lic.No/Date:0510414027<br>20.04.2020 | Defer<br>Date:07.01.2021 |
| <b>Decision :</b> NC considered the case as per agenda and noted that vide DL dated 29.10.2020 the firm has been asked to furnish following information on the basis of comments of Technical Authority, i.e., Tech.2 which is awaited; |                                    |                                      |                          |
| i) CoA of imported bark from Foreign Supplier showing actual content of active ingredient for the relevant imports under present A.A.                                                                                                   |                                    |                                      |                          |
| The Committee decided to send a reminder to the firm to furnish their reply immediately.                                                                                                                                                |                                    |                                      |                          |
| The case stands deferred to 07.01.2021.                                                                                                                                                                                                 |                                    |                                      |                          |

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| <b>Case No.:</b> 22/1/85-<br>ALC3/2020                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              | Party Name:BOMBAY<br>MASALA COMPANY<br>PRIVATE LIMITED | Meet No/Date:7/85-<br>ALC3/2020<br>12.11.2020 | <b>Rejected</b> |
| HQ File<br>:01/85/050/00197/AM21/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   | RLA File<br>:03/94/040/01063/AM20/                     | Lic.No/Date:0310835801<br>21.04.2020          |                 |
| <b>Decision :</b> NC considered the case as per agenda and noted the reply furnished by the firm vide their letter dated 15.10.2020 in which it has been stated that other than the sterilization activities, there is no other manufacturing activities involved. The firm has a supporting manufacturer i.e., M/s Dhruhi Sterlie, through which the sterilization activities are done. The AA has been issued to the firm as a manufacturer exporter, but no manufacturing activity is done by the AA holder. The manufacturing activity i.e. 'Sterilization' is being done by a 3 <sup>rd</sup> Party who is a supporting manufacturer to the AA holder. Such an arrangement is not permitted under FTP. The Committee, therefore, decided to reject the case with direction to the firm to pay the Customs Duty and applicable interest to regularize the case. |                                                        |                                               |                 |
| RA may take subsequent consequential action accordingly.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            |                                                        |                                               |                 |

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| <b>Case No.:</b> 23/1/85-<br>ALC3/2020                                                                                                                                                                  | Party Name:EICL LIMITED            | Meet No/Date:7/85-<br>ALC3/2020<br>12.11.2020 | <b>Status:Deferred</b>   |
| HQ File<br>:01/85/050/00198/AM21/                                                                                                                                                                       | RLA File<br>:10/24/040/00001/AM21/ | Lic.No/Date:1010060468<br>24.04.2020          | Defer<br>Date:07.01.2021 |
| <b>Decision :</b> NC considered the case as per agenda and decided to seek following information from the firm on the basis of comments of Technical Authority, i.e., Tech.1;                           |                                    |                                               |                          |
| i) Manufacturing process in detail<br>ii) Stage wise manufacturing process<br>iii) Wastage at each stage of manufacturing process, justifying 16% wastage<br>iv) Chemical reaction, Mol. Wt. and Yield. |                                    |                                               |                          |
| The case stands deferred to 07.01.2021.                                                                                                                                                                 |                                    |                                               |                          |

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| <b>Case No.:</b> 25/1/85-<br>ALC3/2020 | Party Name:IWI<br>STATIONERY PVT.LTD. | Meet No/Date:7/85-<br>ALC3/2020 | <b>Status:Deferred</b> |
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प्रद्युम्न साहू/PRADYUMNA SAHU  
 विदेश व्यापार विकास अधिकारी  
 Foreign Trade Development Officer  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 अर्थ विभाग/Deptt. of Commerce  
 उद्योग भवन, नई दिल्ली  
 Udyog Bhawan, New Delhi

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| HQ File<br>:01/85/050/00200/AM21/                                                                                                                                                                                                                                                                                                                                                      | RLA File<br>:03/94/040/00027/AM21/ | Lic.No/Date:0310835868<br>25.04.2020 | Defer<br>Date:07.01.2021 |
| <b>Decision :</b> NC considered the case as per agenda and noted that the firm has been issued letter on 11.06.2020 followed by reminders on 28.08.2020 and 23.10.2020 to furnish hard copy of the application for examination by the Technical Authority, which is awaited. The Committee decided to send a reminder to firm to furnish the hard copy of the application immediately. |                                    |                                      |                          |
| The case stands deferred to 07.01.2021.                                                                                                                                                                                                                                                                                                                                                |                                    |                                      |                          |

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| <b>Case No.:27/1/85-ALC3/2020</b>                                                                                                                                                                                                                                    | Party Name:DEEPIKIRAN<br>FOODS PRIVATE LIMITED | Meet No/Date:7/85-<br>ALC3/2020<br>12.11.2020 | <b>Status:Deferred</b>   |
| HQ File<br>:01/85/050/00202/AM21/                                                                                                                                                                                                                                    | RLA File<br>:08/24/040/00418/AM20/             | Lic.No/Date:0810147683<br>27.04.2020          | Defer<br>Date:07.01.2021 |
| <b>Decision :</b> NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to send a reminder to MoFPI to expedite their comments. |                                                |                                               |                          |
| The case stands deferred to 07.01.2021.                                                                                                                                                                                                                              |                                                |                                               |                          |

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|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------|----------------------------------------|----------|
| Case No.:28/1/85-ALC3/2020                                                                                                                                                                                              | Party Name:HERBAL ISOLATES PRIVATE LIMITED | Meet No/Date:7/85-ALC3/2020-12.11.2020 | Approved |
| HQ File :01/85/050/00203/AM21/                                                                                                                                                                                          | RLA File :10/24/040/00004/AM21/            | Lic.No/Date:1010060474 01.05.2020      |          |
| <b>Decision :</b> NC considered the case as per agenda and decided to fix the norms of the AA on the basis of technical comments of MoFPI vide OM No. E-14011/3/2018-ED dated 08.10.2020 allowing the following inputs; |                                            |                                        |          |
| 36                                                                                                                                                                                                                      |                                            |                                        |          |
| Export Item                                                                                                                                                                                                             |                                            |                                        |          |
| Dehydrated Green Pepper                                                                                                                                                                                                 |                                            | 140000.000 Kg                          |          |
| Import Item                                                                                                                                                                                                             |                                            |                                        |          |
| Green Pepper                                                                                                                                                                                                            |                                            | 468604.000 Kg                          |          |
| RA may take subsequent consequential action accordingly.                                                                                                                                                                |                                            |                                        |          |

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| <b>Case No.:29/1/85-ALC3/2020</b>                                                                                                                                                                                        | Party Name:VADILAL<br>INDUSTRIES LIMITED | Meet No/Date:7/85-<br>ALC3/2020<br>12.11.2020 | <b>Approved</b> |
| HQ File<br>:01/85/050/00204/AM21/                                                                                                                                                                                        | RLA File<br>:08/24/040/00013/AM21/       | Lic.No/Date:0810147715<br>06.05.2020          |                 |
| <b>Decision :</b> NC considered the case as per agenda and decided to fix the norms of the AA on the basis of technical comments of MoFPI vide OM No. E-14011/17/2017-ED dated 23.09.2020 allowing the following inputs; |                                          |                                               |                 |
| <b>Export Item</b>                                                                                                                                                                                                       |                                          |                                               |                 |

|                                              |               |
|----------------------------------------------|---------------|
| Ice Cream Products Packed in Various Packing | 121110.000 Kg |
|----------------------------------------------|---------------|

Import Item

|                 |              |
|-----------------|--------------|
| Unsalted Butter | 19200.000 Kg |
|-----------------|--------------|

RA may take subsequent consequential action accordingly.

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| Case No.:30/1/85-ALC3/2020                                                                                                                                                                              | Party Name:EICL LIMITED            | Meet No/Date:7/85-ALC3/2020<br>12.11.2020 | Status:Deferred          |
| HQ File<br>:01/85/050/00205/AM21/                                                                                                                                                                       | RLA File<br>:10/24/040/00005/AM21/ | Lic.No/Date:1010060482<br>08.05.2020      | Defer<br>Date:07.01.2021 |
| <b>Decision :</b> NC considered the case as per agenda and decided to seek following information from the firm on the basis of comments of Technical Authority, i.e., Tech.1;                           |                                    |                                           |                          |
| i) Manufacturing process in detail<br>ii) Stage wise manufacturing process<br>iii) Wastage at each stage of manufacturing process, justifying 16% wastage<br>iv) Chemical reaction, Mol. Wt. and Yield. |                                    |                                           |                          |
| The case stands deferred to 07.01.2021.                                                                                                                                                                 |                                    |                                           |                          |

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| Case No.:31/1/85-ALC3/2020                                                                                                                                                                                                                                                                                                                                                             | Party Name:GRAIN N GRACE FOOD INGREDIENTS PRIVATE LIMITED | Meet No/Date:7/85-ALC3/2020<br>12.11.2020 | Status:Deferred          |
| HQ File<br>:01/85/050/00206/AM21/                                                                                                                                                                                                                                                                                                                                                      | RLA File<br>:10/24/040/00006/AM21/                        | Lic.No/Date:1010060483<br>11.05.2020      | Defer<br>Date:07.01.2021 |
| <b>Decision :</b> NC considered the case as per agenda and noted that the firm has been issued letter on 11.06.2020 followed by reminders on 28.08.2020 and 26.10.2020 to furnish hard copy of the application for examination by the Technical Authority, which is awaited. The Committee decided to send a reminder to firm to furnish the hard copy of the application immediately. |                                                           |                                           |                          |
| The case stands deferred to 07.01.2021.                                                                                                                                                                                                                                                                                                                                                |                                                           |                                           |                          |

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| Case No.:32/1/85-ALC3/2020                                                                                                                                                                              | Party Name:CHIRAG ENTERPRISE       | Meet No/Date:7/85-ALC3/2020<br>12.11.2020 | Status:Deferred          |
| HQ File<br>:01/85/050/00207/AM21/                                                                                                                                                                       | RLA File<br>:24/24/040/00009/AM21/ | Lic.No/Date:2410043105<br>15.05.2020      | Defer<br>Date:07.01.2021 |
| <b>Decision :</b> NC considered the case as per agenda and noted that the application of the firm has been received and is being sent to Technical Authority, i.e., Tech.1 for examination and comments |                                    |                                           |                          |
| The case stands deferred to 07.01.2021.                                                                                                                                                                 |                                    |                                           |                          |

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| 41 Case No.:33/1/85- | Party Name:OSTERN | Meet No/Date:7/85- | Approved |
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| ALC3/2020                                                                                                                                                                                      | PRIVATE LTD                        | ALC3/2020<br>12.11.2020              |  |
| HQ File<br>:01/85/050/00208/AM21/                                                                                                                                                              | RLA File<br>:02/24/040/00010/AM21/ | Lic.No/Date:0210209874<br>19.05.2020 |  |
| <b>Decision :</b> NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech.1 allowing following inputs; |                                    |                                      |  |
| Import Items                                                                                                                                                                                   |                                    |                                      |  |
| Plastic Body Ball Point Pens                                                                                                                                                                   |                                    | 80000000.000 Number                  |  |
| Import Item                                                                                                                                                                                    |                                    |                                      |  |
| Items at S.No. 1 to 4                                                                                                                                                                          |                                    | 1.05 Kg/Kg content in export item    |  |
| Item at S.No.5 (Rel. Spec. & Size)                                                                                                                                                             |                                    | Net to Net                           |  |
| Item at S.No.6 (Rel. Spec.)                                                                                                                                                                    |                                    | Net to Net                           |  |
| RA may take subsequent consequential action accordingly.                                                                                                                                       |                                    |                                      |  |

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| Case No.:35/1/85-ALC3/2020              | Party Name:GRIFFITH<br>FOODS PRIVATE LIMITED                                                                                                                                                                                              | Meet No/Date:7/85-ALC3/2020<br>12.11.2020 | Status:Deferred          |
| HQ File<br>:01/85/050/00210/AM21/       | RLA File<br>:07/24/040/00041/AM21/                                                                                                                                                                                                        | Lic.No/Date:0710116475<br>20.05.2020      | Defer<br>Date:07.01.2021 |
| 42                                      | <b>Decision :</b> NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. |                                           |                          |
| The case stands deferred to 07.01.2021. |                                                                                                                                                                                                                                           |                                           |                          |

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| Case No.:36/1/85-<br>ALC3/2020          | Party Name:GRIFFITH<br>FOODS PRIVATE LIMITED                                                                                                                                                                                              | Meet No/Date:7/85-<br>ALC3/2020<br>12.11.2020 | Status:Deferred          |
| HQ File<br>:01/85/050/00211/AM21/       | RLA File<br>:07/24/040/00042/AM21/                                                                                                                                                                                                        | Lic.No/Date:0710116474<br>20.05.2020          | Defer<br>Date:07.01.2021 |
| 43                                      | <b>Decision :</b> NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. |                                               |                          |
| The case stands deferred to 07.01.2021. |                                                                                                                                                                                                                                           |                                               |                          |

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| <b>Case No.:</b> 1/4/85-ALC3/2020 | Party Name:GOODRICH<br>CEREALS                                                                                                                                                                                                            | Meet No/Date:7/85-<br>ALC3/2020<br>12.11.2020 | <b>Status:</b> Deferred  |
| HQ File<br>:01/85/050/00253/AM21/ | RLA File<br>:33/24/040/00006/AM21/                                                                                                                                                                                                        | Lic.No/Date:3310030713<br>21.07.2020          | Defer<br>Date:07.01.2021 |
| 44                                | <b>Decision :</b> NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. |                                               |                          |

The case stands deferred to 07.01.2021.

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| <b>Case No.:</b> 2/4/85-ALC3/2020                                                                                                                                                                                                                                                                                                             | <b>Party Name:</b> KOMATHA IMPEX PRIVATE LIMITED | <b>Meet No/Date:</b> 7/85-ALC3/2020<br>12.11.2020 | <b>Status:</b> Deferred  |
| HQ File<br>:01/85/050/00254/AM21/                                                                                                                                                                                                                                                                                                             | RLA File<br>:04/24/040/00054/AM21/               | Lic.No/Date:0410166905<br>21.07.2020              | Defer<br>Date:07.01.2021 |
| 45 <b>Decision :</b> NC considered the case as per agenda and noted that the firm has been issued letter on 17.09.2020 followed by reminder on 27.10.2020 to furnish hard copy of the application, which has not yet been received. The Committee decided to send a reminder to firm to furnish the hard copy of the application immediately. |                                                  |                                                   |                          |
| The case stands deferred to 07.01.2021.                                                                                                                                                                                                                                                                                                       |                                                  |                                                   |                          |

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| <b>Case No.:</b> 6/4/85-ALC3/2020                                                                                                                                                                                                                            | <b>Party Name:</b> AGASTYA NUTRIFOOD INDUSTRIES LLP | <b>Meet No/Date:</b> 7/85-ALC3/2020<br>12.11.2020 | <b>Status:</b> Deferred  |
| HQ File<br>:01/85/050/00258/AM21/                                                                                                                                                                                                                            | RLA File<br>:08/24/040/00103/AM21/                  | Lic.No/Date:0810148243<br>28.07.2020              | Defer<br>Date:07.01.2021 |
| 46 <b>Decision :</b> NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. |                                                     |                                                   |                          |
| The case stands deferred to 07.01.2021.                                                                                                                                                                                                                      |                                                     |                                                   |                          |

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| <b>Case No.:</b> 9/4/85-ALC3/2020                                                                                                                                                                                                                                                                                    | <b>Party Name:</b> DUKES CONSUMER CARE LIMITED | <b>Meet No/Date:</b> 7/85-ALC3/2020<br>12.11.2020 | <b>Status:</b> Deferred  |
| HQ File<br>:01/85/050/00261/AM21/                                                                                                                                                                                                                                                                                    | RLA File<br>:09/24/040/00221/AM21/             | Lic.No/Date:0910069008<br>31.07.2020              | Defer<br>Date:07.01.2021 |
| 47 <b>Decision :</b> NC considered the case as per agenda and noted that the firm has been requested vide letter dated 23.10.2020 to furnish hard copy of the application which has not yet been received. The Committee decided to send a reminder to firm to furnish the hard copy of the application immediately. |                                                |                                                   |                          |
| The case stands deferred to 07.01.2021.                                                                                                                                                                                                                                                                              |                                                |                                                   |                          |

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| <b>Case No.:</b> 8/4/85-ALC3/2020                                                                                                                                                                                                                  | <b>Party Name:</b> INDO PHYTOCHEM PHARMACEUTICALS | <b>Meet No/Date:</b> 7/85-ALC3/2020<br>12.11.2020 | <b>Status:</b> Deferred  |
| HQ File<br>:01/85/050/00260/AM21/                                                                                                                                                                                                                  | RLA File<br>:05/23/040/00114/AM21/                | Lic.No/Date:0510414820<br>05.08.2020              | Defer<br>Date:07.01.2021 |
| 48 <b>Decision :</b> NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., Tech.2. The Committee decided to request the Technical Authority to expedite his comments. |                                                   |                                                   |                          |
| The case stands deferred to 07.01.2021.                                                                                                                                                                                                            |                                                   |                                                   |                          |

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| Case No.:11/4/85-ALC3/2020                                                                                                                                                                                                                                               | Party Name:AMOL<br>PHARMACEUTICALS PVT.<br>LTD. | Meet No/Date:7/85-<br>ALC3/2020<br>12.11.2020 | Approved |
| HQ File<br>:01/85/050/00263/AM21/                                                                                                                                                                                                                                        | RLA File<br>:13/24/040/00029/AM21/              | Lic.No/Date:1310049643<br>11.08.2020          |          |
| <b>Decision :</b> NC considered the case as per agenda and based on the comments of Technical Authority, i.e., Tech.2 on similar case of the firm (AA No. 1310049583 dated 29.05.2020) decided to fix the norms of the above mentioned AA allowing the following inputs; |                                                 |                                               |          |
| 49 Export Item                                                                                                                                                                                                                                                           |                                                 |                                               |          |
| Amino Trit 04                                                                                                                                                                                                                                                            |                                                 | 1.000 Kg.                                     |          |
| (Each 100 Mg Amino Trit04 contains NLT 93.67 Mg of L-Theanine)                                                                                                                                                                                                           |                                                 |                                               |          |
| Import Item                                                                                                                                                                                                                                                              |                                                 |                                               |          |
| L-Theanine                                                                                                                                                                                                                                                               |                                                 | 0.9414 Kg                                     |          |
| RA may take subsequent consequential action accordingly.                                                                                                                                                                                                                 |                                                 |                                               |          |

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| 50 | Case No.:10/4/85-ALC3/2020                                                                                                                      | Party Name:GELTECPRIVATE LIMITED   | Meet No/Date:7/85-ALC3/2020<br>12.11.2020 | Status:Deferred          |
|    | HQ File<br>:01/85/050/00262/AM21/                                                                                                               | RLA File<br>:03/94/040/00320/AM21/ | Lic.No/Date:0310837614<br>11.08.2020      | Defer<br>Date:07.01.2021 |
|    | <b>Decision :</b> NC considered the case as per agenda and noted that the application is under examination of Technical Authority, i.e., Tech2. |                                    |                                           |                          |
|    | The case stands deferred to 07.01.2021.                                                                                                         |                                    |                                           |                          |

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| 51 | Case No.:13/4/85-ALC3/2020                                                                                                                                                                                                                                                                                                                 | Party Name:AUTOCOMP CORPORATION PANSE PRIVATE LIMITED | Meet No/Date:7/85-ALC3/2020<br>12.11.2020 | Status:Deferred          |
|    | HQ File<br>:01/85/050/00265/AM21/                                                                                                                                                                                                                                                                                                          | RLA File<br>:31/83/040/00044/AM21/                    | Lic.No/Date:3110067820<br>13.08.2020      | Defer<br>Date:07.01.2021 |
|    | <b>Decision :</b> NC considered the case as per agenda and noted that the firm has been issued letter on 17.09.2020 followed by reminder on 27.10.2020 to furnish hard copy of the application, which has not yet been received. The Committee decided to send a reminder to firm to furnish the hard copy of the application immediately. |                                                       |                                           |                          |
|    | The case stands deferred to 07.01.2021.                                                                                                                                                                                                                                                                                                    |                                                       |                                           |                          |

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| 52 | Case No.:12/4/85-ALC3/2020                                                                                                                                                                                               | Party Name:GIRNAR FOOD & BEVERAGES PVT LTD | Meet No/Date:7/85-ALC3/2020<br>12.11.2020 | Status:Deferred          |
|    | HQ File<br>:01/85/050/00264/AM21/                                                                                                                                                                                        | RLA File<br>:03/94/040/00300/AM21/         | Lic.No/Date:0310837670<br>14.08.2020      | Defer<br>Date:07.01.2021 |
|    | <b>Decision :</b> NC considered the case as per agenda and observed that it is difficult to correlate the quantity of import and export item. The Committee therefore, decided to ask the firm to furnish clarification. |                                            |                                           |                          |

The case stands deferred to 07.01.2021.

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| <b>Case No.:</b> 14/4/85-ALC3/2020                                                                                                                                                                                       | <b>Party Name:</b> DR WILLMAR SCHWABE INDIA PVT LTD                                                                                                   | <b>Meet No/Date:</b> 7/85-ALC3/2020<br>12.11.2020 | <b>Approved</b> |
| <b>HQ File</b><br>:01/85/050/00266/AM21/                                                                                                                                                                                 | <b>RLA File</b><br>:05/23/040/00125/AM21/                                                                                                             | <b>Lic.No/Date:</b> 0510414895<br>17.08.2020      |                 |
| <b>Decision :</b> NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the norms fixed on similar case of the firm in M.No. 07/85 dated 11.07.2019 allowing the following inputs; |                                                                                                                                                       |                                                   |                 |
| <b>Export Item</b>                                                                                                                                                                                                       |                                                                                                                                                       |                                                   |                 |
| 53                                                                                                                                                                                                                       | Unarzneiliche Globuli (Non Medicated)<br>Condition: The firm shall accounted the paper bag in the export product as (2Nos. of paper bags for 50 Kgs.) | 60840.000 Kg.                                     |                 |
| <b>Import Item</b>                                                                                                                                                                                                       |                                                                                                                                                       |                                                   |                 |
|                                                                                                                                                                                                                          | Beet Sugar                                                                                                                                            | 64794.600 Kg.                                     |                 |
|                                                                                                                                                                                                                          | Paper Bag                                                                                                                                             | As per packaging policy                           |                 |
| RA may take suitable consequential action accordingly.                                                                                                                                                                   |                                                                                                                                                       |                                                   |                 |

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| <b>Case No.:</b> 20/4/85-ALC3/2020                                                                                                                                             | <b>Party Name:</b> SHREE MALANI FOAMS PRIVATE LIMITED | <b>Meet No/Date:</b> 7/85-ALC3/2020<br>12.11.2020 | <b>Approved</b> |
| <b>HQ File</b><br>:01/85/050/00272/AM21/                                                                                                                                       | <b>RLA File</b><br>:09/24/040/00230/AM21/             | <b>Lic.No/Date:</b> 0910069067<br>19.08.2020      |                 |
| <b>Decision :</b> NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the technical comments of Tech.1, allowing the following inputs; |                                                       |                                                   |                 |
| <b>Export Item</b>                                                                                                                                                             |                                                       |                                                   |                 |
| 54                                                                                                                                                                             | 90/0- SPRING MATTERESS<br>HOVAG 90X200F               | 1350.000 No.                                      |                 |
|                                                                                                                                                                                | 90/0- SPRING MATTERESS<br>HOVAG 140X200 F             | 3800.000 No.                                      |                 |
|                                                                                                                                                                                | 90/0- SPRING MATTERESS<br>HOVAG 160X200 F             | 1650.000 No.                                      |                 |
|                                                                                                                                                                                | 90/0- SPRING MATTERESS<br>HOVAG 180X200 F             | 2900.000 No.                                      |                 |
|                                                                                                                                                                                | 90/0- SPRING MATTERESS<br>HOVAG 90X200 EF             | 4300.000 No.                                      |                 |
|                                                                                                                                                                                | 90/0- SPRING MATTERESS<br>HOVAG 140X200 EF            | 7050.000 No.                                      |                 |
|                                                                                                                                                                                | 90/0- SPRING MATTERESS<br>HOVAG 160X200 EF            | 3750.000 No.                                      |                 |
|                                                                                                                                                                                | 90/0- SPRING MATTERESS<br>HOVAG 180X200 EF            | 6100.000 No.                                      |                 |

|                                               |              |
|-----------------------------------------------|--------------|
| 90/0- SPRING MATTERESS<br>HAMARVIK 90X200 F   | 1550.000 No  |
| 90/0- SPRING MATTERESS<br>HAMARVIK 180X200 F  | 800.000 No.  |
| 90/0- SPRING MATTERESS<br>HAMARVIK 90X200 EF  | 1550.000 No. |
| 90/0- SPRING MATTERESS<br>HAMARVIK 140X200 EF | 2150.000 No. |
| 90/0- SPRING MATTERESS<br>HAMARVIK 160X200 EF | 2150.000 No. |
| 90/0- SPRING MATTERESS<br>HAMARVIK 180X200 EF | 650.000 No.  |
| 90/0- SPRING MATTERESS<br>HAFSLO 90X200 F     | 800.000 No.  |
| 90/0- SPRING MATTERESS<br>HAFSLO 160X200 F    | 450.000 No.  |
| 90/0- SPRING MATTERESS<br>HAFSLO 180X200 F    | 100.000 No.  |
| 90/0- SPRING MATTERESS<br>HAFSLO 90X200 EF    | 2400.000 No. |
| 90/0- SPRING MATTERESS<br>HAFSLO 140X200 EF   | 1900.000 No. |
| 90/0- SPRING MATTERESS<br>HAFSLO 160X200 EF   | 1300.000 No. |
| 90/0- SPRING MATTERESS<br>HAFSLO 180X200 EF   | 1250.000 No. |

#### Import Item

|                                                |                                         |
|------------------------------------------------|-----------------------------------------|
| Steel Wire of Rel. Grade and Rel. Dia          | 1.01 Kg/Kg Content in Export            |
| Felt (Rel. GSM) 3 to 6 mm Thickness Stiff/Soft | 1.05 Kg/Kg Content in Export            |
| Std. Polyol 3000 MW                            | 1.05 Kg/Kg of PU Foam Content in Export |
| Toluene Di Isocyanate                          | 1.05 Kg/Kg of PU Foam Content in Export |

RA may take subsequent consequential action accordingly.

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| Case No.:22/4/85-<br>ALC3/2020                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | Party Name:ADANI FOOD<br>PRODUCTS PVT L TD | Meet No/Date:7/85-<br>ALC3/2020<br>12.11.2020 | Status:Deferred          |
| HQ File<br>:01/85/050/00274/AM21/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | RLA File<br>:24/24/040/00032/AM21/         | Lic.No/Date:2410043209<br>21.08.2020          | Defer<br>Date:07.01.2021 |
| <p>55 <b>Decision :</b> NC considered the case as per agenda and noted that the firm has been issued letter on 17.09.2020 followed by reminder on 27.10.2020 to furnish hard copy of the application which has not yet been received. The Committee noted that the firm's export product involves sterilization and therefore had asked the firm to furnish following information alongwith hard copy of the application;</p> <p>"Whether the firm has its own sterilization equipments in its premises or the sterilization activities are done through other firm/agencies. The details of sterilization facility</p> |                                            |                                               |                          |

available and its location may be furnished".

The case stands deferred to 07.01.2021.

|                                    |                                                 |                                                   |                          |
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| <b>Case No.:</b> 23/4/85-ALC3/2020 | <b>Party Name:</b> ADANI FOOD PRODUCTS PVT L TD | <b>Meet No/Date:</b> 7/85-ALC3/2020<br>12.11.2020 | <b>Status:</b> Deferred  |
| HQ File<br>:01/85/050/00275/AM21/  | RLA File<br>:24/24/040/00033/AM21/              | Lic.No/Date:2410043210<br>21.08.2020              | Defer<br>Date:07.01.2021 |

56 **Decision :** NC considered the case as per agenda and noted that the firm has been issued letter on 17.09.2020 followed by reminder on 27.10.2020 to furnish hard copy of the application which has not yet been received. The Committee noted that the firm's export product involves sterilization and therefore had asked the firm to furnish following information alongwith hard copy of the application;

"Whether the firm has its own sterilization equipments in its premises or the sterilization activities are done through other firm/agencies. The details of sterilization facility available and its location may be furnished".

The case stands deferred to 07.01.2021.

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| <b>Case No.:</b> 24/4/85-ALC3/2020 | <b>Party Name:</b> SUPERHOUSE LTD., | <b>Meet No/Date:</b> 7/85-ALC3/2020<br>12.11.2020 | <b>Status:</b> Deferred  |
| HQ File<br>:01/85/050/00276/AM21/  | RLA File<br>:06/24/040/00035/AM21/  | Lic.No/Date:0610039589<br>21.08.2020              | Defer<br>Date:07.01.2021 |

57 **Decision :** NC considered the case as per agenda and noted that the firm has been issued letter on 27.10.2020 to furnish hard copy of the application which has not yet been received. The Committee decided to send a reminder to firm to furnish the hard copy of the application immediately.

The case stands deferred to 07.01.2021.

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| <b>Case No.:</b> 26/4/85-ALC3/2020 | <b>Party Name:</b> AMOL PHARMACEUTICALS PVT. LTD. | <b>Meet No/Date:</b> 7/85-ALC3/2020<br>12.11.2020 | <b>Approved</b> |
| HQ File<br>:01/85/050/00278/AM21/  | RLA File<br>:13/24/040/00034/AM21/                | Lic.No/Date:1310049660<br>24.08.2020              |                 |

58 **Decision :** NC considered the case as per agenda and based on the comments of Technical Authority, i.e., Tech.2 on similar case of the firm (AA No. 1310049459 dated 03.12.2019) decided to fix the norms of the above mentioned AA allowing the following inputs;

**Export Item**

|               |           |
|---------------|-----------|
| Amino Trit 03 | 1.000 Kg. |
|---------------|-----------|

(Each 100 Mg Amino Trit03 contains Melatonine NLT 7.21 Mg)

**Import Item**

|            |            |
|------------|------------|
| Melatonine | 72.46 gms. |
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RA may take subsequent consequential action accordingly.

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| <b>Case No.:</b> 27/4/85-ALC3/2020                                                                                                                                                                                                                                       | <b>Party Name:</b> AMOL PHARMACEUTICALS PVT. LTD. | <b>Meet No/Date:</b> 7/85-ALC3/2020<br>12.11.2020 | <b>Approved</b> |
| <b>HQ File</b><br>:01/85/050/00279/AM21/                                                                                                                                                                                                                                 | <b>RLA File</b><br>:13/24/040/00035/AM21/         | <b>Lic.No/Date:</b> 1310049661<br>24.08.2020      |                 |
| <b>Decision :</b> NC considered the case as per agenda and based on the comments of Technical Authority, i.e., Tech.2 on similar case of the firm (AA No. 1310049460 dated 03.12.2019) decided to fix the norms of the above mentioned AA allowing the following inputs; |                                                   |                                                   |                 |
| 59 <b>Export Item</b>                                                                                                                                                                                                                                                    |                                                   |                                                   |                 |
| Amino Trit 02                                                                                                                                                                                                                                                            |                                                   | 1.000 Kg.                                         |                 |
| (Each 100 Mg Amino Trit02 contains Melatonin NLT 2.1 Mg)                                                                                                                                                                                                                 |                                                   |                                                   |                 |
| <b>Import Item</b>                                                                                                                                                                                                                                                       |                                                   |                                                   |                 |
| Melatonin                                                                                                                                                                                                                                                                |                                                   | 21.105 gms.                                       |                 |
| RA may take subsequent consequential action accordingly.                                                                                                                                                                                                                 |                                                   |                                                   |                 |

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| <b>Case No.:</b> 30/4/85-ALC3/2020                                                                                                                                                                                                                                 | <b>Party Name:</b> GOODRICH CEREALS       | <b>Meet No/Date:</b> 7/85-ALC3/2020<br>12.11.2020 | <b>Status:</b> Deferred         |
| <b>HQ File</b><br>:01/85/050/00282/AM21/                                                                                                                                                                                                                           | <b>RLA File</b><br>:33/24/040/00011/AM21/ | <b>Lic.No/Date:</b> 3310030732<br>26.08.2020      | <b>Defer</b><br>Date:07.01.2021 |
| 60 <b>Decision :</b> NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to furnish their comments immediately. |                                           |                                                   |                                 |
| The case stands deferred to 07.01.2021.                                                                                                                                                                                                                            |                                           |                                                   |                                 |

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| <b>Case No.:</b> 29/4/85-ALC3/2020                                                                                                                                                                                                                                               | <b>Party Name:</b> ILARIZA BIONATURALS PRIVATE LIMITED | <b>Meet No/Date:</b> 7/85-ALC3/2020<br>12.11.2020 | <b>Withdrawn</b> |
| <b>HQ File:</b> 01/85/050/00281/AM21/                                                                                                                                                                                                                                            | <b>RLA File</b><br>:07/24/040/00142/AM21/              | <b>Lic.No/Date:</b> 07101169<br>34<br>26.08.2020  |                  |
| 61 <b>Decision :</b> NC considered the case as per agenda and noted that RA Bangalore vide Suspension Order issued from File No. 07/24/040/00142/AM21 dated 14.09.2020 has suspended the operation of above mentioned AA. Therefore, the Committee decided to withdraw the case. |                                                        |                                                   |                  |

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| <b>Case No.:33/4/85-ALC3/2020</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 | Party Name:JABS INTERNATIONAL PVT.LTD. | Meet No/Date:7/85-ALC3/2020<br>12.11.2020 | <b>Status:Deferred</b>   |
| HQ File<br>:01/85/050/00285/AM21/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 | RLA File<br>:03/94/040/00378/AM21/     | Lic.No/Date:0310837996<br>31.08.2020      | Defer<br>Date:07.01.2021 |
| <p><b>Decision :</b> NC considered the case as per agenda and noted that the firm has been issued letter on 17.09.2020 followed by reminder on 27.10.2020 to furnish hard copy of the application which has not yet been received. The Committee noted that the firm's export product involves sterilization and therefore had asked the firm to furnish following information alongwith hard copy of the application;</p> <p>"Whether the firm has its own sterilization equipments in its premises or the sterilization activities are done through other firm/agencies. The details of sterilization facility available and its location may be furnished".</p> <p>The case stands deferred to 07.01.2021.</p> |                                        |                                           |                          |

#### MANUAL AGENDA

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| M-105                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | <b>Case No. M-105</b>                    | Party Name: M/s Aromatic Ingredients (p) Ltd. | Meet No/Date:<br>07/85-ALC3/2019<br>19.11.2020 | <b>Status:Deferred</b>   |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                | HQ File :<br>01/85/171/00037/AM20-DES.VI | RA F.No.                                      | Ecom/AA No. & Date                             | Defer<br>Date:07.01.2021 |
| <p><b>Subject:</b> Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Aromatic Ingredients (p) Ltd for export of "Olibanum Resinoid" against import of "Olibanum Gum".</p>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   |                                          |                                               |                                                |                          |
| <p><b>Decision :</b> NC considered the case as per agenda and noted that the firm has been issued DL on 29.10.2020 to furnish following information on the basis of comments of Technical Authority, i.e., Tech.1;</p> <ol style="list-style-type: none"> <li>i) COA of import item from Foreign Supplier clearly indicating % content of export item in import.</li> <li>ii) Technical Literature of import item indicating various constituents in it in quantity terms.</li> <li>iii) Quantity and Commercial value of by-product, spend and residue obtained in the process of manufacture.</li> </ol> <p>2. The reply of the firm is awaited. The Committee decided to send a reminder to the firm to furnish their reply immediately.</p> <p>The case stands deferred to 07.01.2021.</p> |                                          |                                               |                                                |                          |

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| M-106 | <b>Case No. M-106</b> | Party Name: M/s Aromatic Ingredients (p) Ltd. | Meet No/Date:<br>07/85-ALC3/2019<br>19.11.2020 | <b>Status:Deferred</b> |
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 प्रद्युम्न साहू / PRADYUMNA SAHU  
 विदेश व्यापार विकास अधिकारी  
 Foreign Trade Development Officer  
 विदेश व्यापार महाविभाग  
 Directorate General of Foreign Trade  
 आर्थिक विभाग / Deptt. of Commerce  
 उद्योग भवन, नई दिल्ली  
 Udyog Bhawan, New Delhi

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| HQ File :<br>01/85/171/00036/AM20<br>-DES.VI                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | RA F.No. | Ecom/AA No. & Date | Defer<br>Date:07.01.2021 |
| <b>Subject:</b> Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Aromatic Ingredients (p) Ltd for export of "Olibanum Oil" against import of "Olibanum Gum".                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        |          |                    |                          |
| <b>Decision :</b> NC considered the case as per agenda and noted that the firm has been issued DL on 29.10.2020 to furnish following information on the basis of comments of Technical Authority, i.e., Tech.1; <ul style="list-style-type: none"> <li>i) COA of import item from Foreign Supplier clearly indicating % content of export item in import.</li> <li>ii) Technical Literature of import item indicating various constituents in it in quantity terms.</li> <li>iii) Quantity and Commercial value of by-product, spend and residue obtained in the process of manufacture.</li> </ul> <p>2. The reply of the firm is awaited. The Committee decided to send a reminder to the firm to furnish their reply immediately.</p> <p>The case stands deferred to 07.01.2021.</p> |          |                    |                          |

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| M-107                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | <b>Case No. M-107</b>                        | Party Name: M/s<br>Aromatic<br>Ingredients (p) Ltd. | Meet No/Date:<br>07/85-ALC3/2019<br>19.11.2020 | Status:Deferred          |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | HQ File :<br>01/85/171/00047/AM20<br>-DES.VI | RA F.No.                                            | Ecom/AA No. & Date                             | Defer<br>Date:07.01.2021 |
| <b>Subject:</b> Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Aromatic Ingredients (p) Ltd for export of "Elemi Oil" against import of "Elemi Gum".                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               |                                              |                                                     |                                                |                          |
| <b>Decision :</b> NC considered the case as per agenda and noted that the firm has been issued DL on 29.10.2020 to furnish following information on the basis of comments of Technical Authority, i.e., Tech.1; <ul style="list-style-type: none"> <li>i) COA of import item from Foreign Supplier clearly indicating % content of export item in import.</li> <li>ii) Technical Literature of import item indicating various constituents in it in quantity terms.</li> <li>iii) Quantity and Commercial value of by-product, spend and residue obtained in the process of manufacture.</li> </ul> <p>2. The reply of the firm is awaited. The Committee decided to send a reminder to the firm to furnish their reply immediately.</p> |                                              |                                                     |                                                |                          |

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|  | The case stands deferred to 07.01.2021. |
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| M-108                                                                                                                                                                                                                                                                 | <b>Case No. M-108</b>                    | Party Name: M/s Aromatic Ingredients (p) Ltd. | Meet No/Date: 07/85-ALC3/2019<br>19.11.2020 | Status:Deferred          |
|                                                                                                                                                                                                                                                                       | HQ File :<br>01/85/171/00048/AM20-DES.VI | RA F.No.                                      | Ecom/AA No. & Date                          | Defer<br>Date:07.01.2021 |
| <b>Subject:</b> Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Aromatic Ingredients (p) Ltd for export of "Chilly Chipotle Oleoresin" against import of "Chilly Chipotle".                                      |                                          |                                               |                                             |                          |
| <b>Decision :</b> NC considered the case as per agenda and noted that the firm has been issued DL on 03.09.2020 followed by reminder on 3.11.2020 in which their reply is awaited. The Committee decided to send a reminder to the firm to furnish reply immediately. |                                          |                                               |                                             |                          |
| The case stands deferred to 07.01.2021.                                                                                                                                                                                                                               |                                          |                                               |                                             |                          |

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| M-109                                                                                                                                                                                                                                                                                                                 | <b>Case No. M-109</b>                    | Party Name: M/s Aromatic Ingredients (p) Ltd. | Meet No/Date: 07/85-ALC3/2019<br>19.11.2020 | Status:Deferred          |
|                                                                                                                                                                                                                                                                                                                       | HQ File :<br>01/85/171/00046/AM20-DES.VI | RA F.No.                                      | Ecom/AA No. & Date                          | Defer<br>Date:07.01.2021 |
| <b>Subject:</b> Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Aromatic Ingredients (p) Ltd for export of "Labdanum Resinoid" against import of "Labdanum Gum".                                                                                                 |                                          |                                               |                                             |                          |
| <b>Decision :</b> NC considered the case as per agenda and noted that the firm has been issued DL on 29.10.2020 to furnish following information on the basis of comments of Technical Authority, i.e., Tech.1;                                                                                                       |                                          |                                               |                                             |                          |
| i) COA of import item from Foreign Supplier clearly indicating % content of export item in import.<br>ii) Technical Literature of import item indicating various constituents in it in quantity terms.<br>iii) Quantity and Commercial value of by-product, spend and residue obtained in the process of manufacture. |                                          |                                               |                                             |                          |
| 2. The reply of the firm is awaited. The Committee decided to send a reminder to the firm to furnish their reply immediately.                                                                                                                                                                                         |                                          |                                               |                                             |                          |

The case stands deferred to 07.01.2021.

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| M-110                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   | <b>Case No. M-110</b>                    | Party Name: M/s Aromatic Ingredients (p) Ltd. | Meet No/Date: 07/85-ALC3/2019<br>19.11.2020 | Status:Deferred          |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         | HQ File :<br>01/85/171/00039/AM20-DES.VI | RA F.No.                                      | Ecom/AA No. & Date                          | Defer<br>Date:07.01.2021 |
| <b>Subject:</b> Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Aromatic Ingredients (p) Ltd for export of "Myrrhe Oil" against import of "Myrrhe Gum".                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            |                                          |                                               |                                             |                          |
| <b>Decision :</b> NC considered the case as per agenda and noted that the firm has been issued DL on 29.10.2020 to furnish following information on the basis of comments of Technical Authority, i.e., Tech.I; <ul style="list-style-type: none"> <li>i) COA of import item from Foreign Supplier clearly indicating % content of export item in import.</li> <li>ii) Technical Literature of import item indicating various constituents in it in quantity terms.</li> <li>iii) Quantity and Commercial value of by-product, spend and residue obtained in the process of manufacture.</li> </ul> <p>2. The reply of the firm is awaited. The Committee decided to send a reminder to the firm to furnish their reply immediately.</p> <p>The case stands deferred to 07.01.2021.</p> |                                          |                                               |                                             |                          |

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| M-111                                                                                                                                                                                                                                                                                                                                                                                                                                                          | <b>Case No. M-111</b>                    | Party Name: M/s Aromatic Ingredients (p) Ltd. | Meet No/Date: 07/85-ALC3/2019<br>19.11.2020 | Status:Deferred          |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                | HQ File :<br>01/85/171/00044/AM20-DES.VI | RA F.No.                                      | Ecom/AA No. & Date                          | Defer<br>Date:07.01.2021 |
| <b>Subject:</b> Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Aromatic Ingredients (p) Ltd for export of "Opoponax Resinoid" against import of "Opoponax Gum"                                                                                                                                                                                                                                           |                                          |                                               |                                             |                          |
| <b>Decision :</b> NC considered the case as per agenda and noted that the firm has been issued DL on 29.10.2020 to furnish following information on the basis of comments of Technical Authority, i.e., Tech.I; <ul style="list-style-type: none"> <li>i) COA of import item from Foreign Supplier clearly indicating % content of export item in import.</li> <li>ii) Technical Literature of import item indicating various constituents in it in</li> </ul> |                                          |                                               |                                             |                          |

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|  | <p>quantity terms.</p> <p>iii) Quantity and Commercial value of by-product, spend and residue obtained in the process of manufacture.</p> <p>2. The reply of the firm is awaited. The Committee decided to send a reminder to the firm to furnish their reply immediately.</p> <p>The case stands deferred to 07.01.2021.</p> |
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| M-112 | <b>Case No. M-112</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | Party Name: M/s Aromatic Ingredients (p) Ltd. | Meet No/Date: 07/85-ALC3/2019<br>19.11.2020 | Status:Deferred       |
|       | HQ File : 01/85/171/00043/AM20-DES.VI                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | RA F.No.                                      | Ecom/AA No. & Date                          | Defer Date:07.01.2021 |
|       | <p><b>Subject:</b> Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Aromatic Ingredients (p) Ltd for export of "Elemi Resinoid" against import of "Elemi Gum".</p>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          |                                               |                                             |                       |
|       | <p><b>Decision :</b> NC considered the case as per agenda and noted that the firm has been issued DL on 29.10.2020 to furnish following information on the basis of comments of Technical Authority, i.e., Tech.1;</p> <p>i) COA of import item from Foreign Supplier clearly indicating % content of export item in import.</p> <p>ii) Technical Literature of import item indicating various constituents in it in quantity terms.</p> <p>iii) Quantity and Commercial value of by-product, spend and residue obtained in the process of manufacture.</p> <p>2. The reply of the firm is awaited. The Committee decided to send a reminder to the firm to furnish their reply immediately.</p> <p>The case stands deferred to 07.01.2021.</p> |                                               |                                             |                       |

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| M-113 | <b>Case No. M-113</b>                                                                                                                                                                                                   | Party Name: M/s Aromatic Ingredients (p) Ltd. | Meet No/Date: 07/85-ALC3/2019<br>19.11.2020 | Status:Deferred       |
|       | HQ File : 01/85/171/00042/AM20-DES.VI                                                                                                                                                                                   | RA F.No.                                      | Ecom/AA No. & Date                          | Defer Date:07.01.2021 |
|       | <p><b>Subject:</b> Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Aromatic Ingredients (p) Ltd for export of "Opoponax Oil" against import of "Opoponax Gum".</p> |                                               |                                             |                       |

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| <p><b>Decision :</b> NC considered the case as per agenda and noted that the firm has been issued DL on 29.10.2020 to furnish following information on the basis of comments of Technical Authority, i.e., Tech.1;</p> <ol style="list-style-type: none"> <li>COA of import item from Foreign Supplier clearly indicating % content of export item in import.</li> <li>Technical Literature of import item indicating various constituents in it in quantity terms.</li> <li>Quantity and Commercial value of by-product, spend and residue obtained in the process of manufacture.</li> </ol> <p>2. The reply of the firm is awaited. The Committee decided to send a reminder to the firm to furnish their reply immediately.</p> <p>The case stands deferred to 07.01.2021.</p> |  |
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| M-114                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              | <b>Case No. M-114</b>                 | Party Name: M/s Aromatic Ingredients (p) Ltd. | Meet No/Date: 07/85-ALC3/2019<br>19.11.2020 | Status:Deferred       |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | HQ File : 01/85/171/00038/AM20-DES.VI | RA F.No.                                      | Ecom/AA No. & Date                          | Defer Date:07.01.2021 |
| <p><b>Subject:</b> Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Aromatic Ingredients (p) Ltd for export of "Myrrhe Resinoid" against import of "Myrrhe Gum".</p>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           |                                       |                                               |                                             |                       |
| <p><b>Decision :</b> NC considered the case as per agenda and noted that the firm has been issued DL on 29.10.2020 to furnish following information on the basis of comments of Technical Authority, i.e., Tech.1;</p> <ol style="list-style-type: none"> <li>COA of import item from Foreign Supplier clearly indicating % content of export item in import.</li> <li>Technical Literature of import item indicating various constituents in it in quantity terms.</li> <li>Quantity and Commercial value of by-product, spend and residue obtained in the process of manufacture.</li> </ol> <p>2. The reply of the firm is awaited. The Committee decided to send a reminder to the firm to furnish their reply immediately.</p> <p>The case stands deferred to 07.01.2021.</p> |                                       |                                               |                                             |                       |

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| M-115 | <b>Case No. M-115</b> | Party Name: M/s Aromatic Ingredients (p) Ltd. | Meet No/Date: 07/85-ALC3/2019<br>19.11.2020 | Status:Deferred |
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| HQ File :<br>01/85/171/00041/AM20-DES.VI                                                                                                                                                                                                                                                                              | RA F.No. | Ecom/AA No. & Date | Defer<br>Date:07.01.2021 |
| <b>Subject:</b> Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Aromatic Ingredients (p) Ltd for export of "Benjoin Resinoid" against import of "Benjoin Gum".                                                                                                   |          |                    |                          |
| <b>Decision :</b> NC considered the case as per agenda and noted that the firm has been issued DL on 29.10.2020 to furnish following information on the basis of comments of Technical Authority, i.e., Tech.I;                                                                                                       |          |                    |                          |
| i) COA of import item from Foreign Supplier clearly indicating % content of export item in import.<br>ii) Technical Literature of import item indicating various constituents in it in quantity terms.<br>iii) Quantity and Commercial value of by-product, spend and residue obtained in the process of manufacture. |          |                    |                          |
| 2. The reply of the firm is awaited. The Committee decided to send a reminder to the firm to furnish their reply immediately.                                                                                                                                                                                         |          |                    |                          |
| The case stands deferred to 07.01.2021.                                                                                                                                                                                                                                                                               |          |                    |                          |

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| M-116                                                                                                                                                                                                                                                                                                                | <b>Case No. M-116</b>                                                                                                                                                                                                            | Party Name: M/s Aromatic Ingredients (p) Ltd. | Meet No/Date: 07/85-ALC3/2019<br>19.11.2020 | Status:Deferred          |
|                                                                                                                                                                                                                                                                                                                      | HQ File :<br>01/85/171/00040/AM20-DES.VI                                                                                                                                                                                         | RA F.No.                                      | Ecom/AA No. & Date                          | Defer<br>Date:07.01.2021 |
|                                                                                                                                                                                                                                                                                                                      | <b>Subject:</b> Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Aromatic Ingredients (p) Ltd for export of "Jalapeno Chilly Oleoresin" against import of "Jalapeno Chilly". |                                               |                                             |                          |
| <b>Decision :</b> NC considered the case as per agenda and noted that the firm has been issued DL on 03.09.2020 followed by reminder on 3.11.2020 in which their reply is awaited. The Committee decided to send a reminder to the firm to furnish reply immediately.<br><br>The case stands deferred to 07.01.2021. |                                                                                                                                                                                                                                  |                                               |                                             |                          |

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| M117 | <b>Case No. M-117</b>                   | M/s Bawa Fishmeal & Oil Co. | Meet No/Date:<br>07/85-ALC3/2019<br>19.11.2020 | Status:Deferred          |
|      | HQ File :<br>01/85/50/0020/AM19/D ES.VI | RLA File<br>:07/24/40/017/A | Lic.No/Ecom NO.<br>0710109659 dated            | Defer<br>Date:07.01.2021 |

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|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                | M17 | 18.04.2016 |  |
| <b>Subject:</b> Request of the firm for modification of norms for export of Fish Body Oil Finished against import of Fish Body Oil Semi Finished.                                                                                                                                                                                                                                                                                                                                                                                                                                                              |     |            |  |
| <p><b>Decision :</b> NC considered the case as per agenda and noted that the firm was requested to furnish following information/documents to understand the extent of purification involved while processing imported Fish Body Oil. Bill of Entry</p> <p>i) Shipping Bill<br/>ii) COA for both import and export item<br/>iii) Export Invoice.</p> <p>2. The Committee also noted that the firm has furnished the documents and directed the NC Secretariat to examine the case with respect to submission of the firm and submit in the next NC meeting.</p> <p>The case stands deferred to 07.01.2021.</p> |     |            |  |

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| M118                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | <b>Case No. M-118</b>                     | Party Name: M/s Bawa Fishmeal & Oil Co. | Meet No/Date: 07/85-ALC3/2019<br>19.11.2020                | Status:Deferred          |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | HQ File :<br>01/85/50/021/AM19/DE<br>S.VI | RLA File :<br>07/24/040/00046/A<br>M18  | Lic.No/Ecom NO.<br>Date:<br>0710111670 dated<br>26.05.2017 | Defer<br>Date:07.01.2021 |
| <p><b>Subject:</b> Application of M/s Bawa Fishmeal &amp; Oil Co. for modification of norms taken by Norms Committee against their AA No. 0710111670 dated 26.05.2017 for export of Fish body oil finished against import of Fish body oil semi finished.</p>                                                                                                                                                                                                                                                                                                                                                 |                                           |                                         |                                                            |                          |
| <p><b>Decision :</b> NC considered the case as per agenda and noted that the firm was requested to furnish following information/documents to understand the extent of purification involved while processing imported Fish Body Oil. Bill of Entry</p> <p>iv) Shipping Bill<br/>v) COA for both import and export item<br/>vi) Export Invoice.</p> <p>2. The Committee also noted that the firm has furnished the documents and directed the NC Secretariat to examine the case with respect to submission of the firm and submit in the next NC meeting.</p> <p>The case stands deferred to 07.01.2021.</p> |                                           |                                         |                                                            |                          |

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|-------|-----------------------|--------------------------------|-------------------------------|----------|
| M-119 | <b>Case No. M-119</b> | Party Name: M/s MPD Industries | Meet No/Date: 07/85-ALC3/2019 | Rejected |
|-------|-----------------------|--------------------------------|-------------------------------|----------|

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|                                                                                                                                                                                                                                                                                                           | Pvt. Ltd.                               | 19.11.2020                                             |  |
| HQ File :<br>01/85/171/00055/AM20<br>/ DES.VI                                                                                                                                                                                                                                                             | RLA File :<br>56/24/040/00011/A<br>M 19 | Lic.No/Ecom No.<br>11/89/001/64100/062<br>4/8023 dated |  |
| <b>Subject</b> Application of M/s MPD Industries Pvt. Ltd. for modification of norms fixed under Para 4.06 of HBP for export of Soya Long Oil Alkyd Resin of 70% oil length having solid content 100% against import of Crude Degummed Soyabean Oil (Edible Grade), Pentaerythritol and Isophthalic Acid. |                                         |                                                        |  |
| <b>Decision :</b> NC considered the case as per agenda and decided to maintain "Status Quo" of the decision taken in meeting No. 16/85 dated 28.11.2019.                                                                                                                                                  |                                         |                                                        |  |
| RA may take suitable consequential action accordingly.                                                                                                                                                                                                                                                    |                                         |                                                        |  |

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|                                                                                                                                                                                                                                                   | <b>Case No. M-120</b>                        | Party Name: M/s.<br>Viscus Oils Pvt. Ltd. | Meet No/Date: 07/85-<br>ALC3/2019<br>19.11.2020  | <b>Rejected</b> |
| M120                                                                                                                                                                                                                                              | HQ File :<br>01/85/171/00034/AM20/<br>DES.VI | RLA File :<br>56/24/040/00009/AM2<br>0    | Lic.No/Ecom No.<br>11/88/006/13400/0618/<br>6778 |                 |
| <b>Subject:</b> Application submitted by M/s. Viscus Oils Pvt. Ltd. for modification of norms fixed under Para 4.06 of HBP, 2015-20, for export of "Soya Methyl Ester" against import of "Crude Degummed Soyabean Oil- Edible Grade and Methnol". |                                              |                                           |                                                  |                 |
| <b>Decision :</b> NC considered the case as per agenda and decided to maintain "Status Quo" of the decision taken in meeting No: 20/85 dated 23.01.2020.                                                                                          |                                              |                                           |                                                  |                 |
| RA may take suitable consequential action accordingly.                                                                                                                                                                                            |                                              |                                           |                                                  |                 |

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|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------|----------------------------------------------------|-------------------------------------------------------|--------------------------|
|                                                                                                                                                                                                                                           | <b>Case No. M-121</b>                        | Party Name: M/s.<br>Kancor Ingredients<br>Limited. | Meet No/Date: 07/85-<br>ALC3/2019<br>19.11.2020       | <b>Status:Deferred</b>   |
| M121                                                                                                                                                                                                                                      | HQ File :<br>01/85/050/00115/AM20/<br>DES.VI | RLA File :<br>10/24/040/00071/<br>AM20             | Lic.No/Ecom No. and<br>date 1010060327,<br>19.11.2019 | Defer<br>Date:07.01.2021 |
| <b>Subject:</b> Application submitted by M/s. Kancor Ingredients Limited for fixation of norms on AA No. 1010060327 dated 19.11.2019 for export of Annatto Oleoresin Refined against import of Annatto Oleoresin Crude.                   |                                              |                                                    |                                                       |                          |
| <b>Decision :</b> NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. |                                              |                                                    |                                                       |                          |
| The case stands deferred to 07.01.2021.                                                                                                                                                                                                   |                                              |                                                    |                                                       |                          |

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| M-122                                                                                                                                                                                                                                                                                                                                                                                                                                               | <b>Case No. M-122</b>                    | Party Name: M/s Mukka Sea Food Industries Limited | Meet No/Date: 07/85-ALC3/2019<br>19.11.2020                          | <b>Approved</b> |                    |  |                           |             |                    |  |                     |             |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                     | HQ File :<br>01/85/171/00154/AM21-DES.VI | RA<br>F.No.07/24/040/001<br>91/AM21               | Ecom/AA No. & Date<br>07/05/019/95100/0682/0<br>550 dated 08.10.2020 |                 |                    |  |                           |             |                    |  |                     |             |
| <b>Subject:</b> Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Mukka Sea Food Industries Limited for export of "Liquid Fish Soluble Paste (Viscosity 1.70 Centripose, Protein 40-42% and Moisture 35-38%" against import of "Liquid Fish Soluble (Viscosity is 1.80 Centripose, Protein 35-38% and Moisture 43-48%)".                                                                         |                                          |                                                   |                                                                      |                 |                    |  |                           |             |                    |  |                     |             |
| <b>Decision :</b> NC considered the case as per agenda and decided to fix the norms under Para 4.06 of HBP for the above mentioned export/import items on the basis of the norms ratified in similar case in M.No.04/85 dated 17.09.2020 with following observations;                                                                                                                                                                               |                                          |                                                   |                                                                      |                 |                    |  |                           |             |                    |  |                     |             |
| i) The export item is unfit for human consumption.<br>ii) Both the export/import items are in liquid form.<br>iii) Enzyme Hydrolysis is done to reduce viscosity.                                                                                                                                                                                                                                                                                   |                                          |                                                   |                                                                      |                 |                    |  |                           |             |                    |  |                     |             |
| <table border="1"> <tr> <td colspan="2" data-bbox="357 927 884 972"><b>Export Item</b></td> </tr> <tr> <td data-bbox="357 972 884 1016">Liquid Fish Soluble Paste</td> <td data-bbox="900 972 1378 1016">2273.000 MT</td> </tr> <tr> <td colspan="2" data-bbox="357 1016 884 1061"><b>Import Item</b></td> </tr> <tr> <td data-bbox="357 1061 884 1106">Liquid Fish Soluble</td> <td data-bbox="900 1061 1378 1106">3000.000 MT</td> </tr> </table> |                                          |                                                   |                                                                      |                 | <b>Export Item</b> |  | Liquid Fish Soluble Paste | 2273.000 MT | <b>Import Item</b> |  | Liquid Fish Soluble | 3000.000 MT |
| <b>Export Item</b>                                                                                                                                                                                                                                                                                                                                                                                                                                  |                                          |                                                   |                                                                      |                 |                    |  |                           |             |                    |  |                     |             |
| Liquid Fish Soluble Paste                                                                                                                                                                                                                                                                                                                                                                                                                           | 2273.000 MT                              |                                                   |                                                                      |                 |                    |  |                           |             |                    |  |                     |             |
| <b>Import Item</b>                                                                                                                                                                                                                                                                                                                                                                                                                                  |                                          |                                                   |                                                                      |                 |                    |  |                           |             |                    |  |                     |             |
| Liquid Fish Soluble                                                                                                                                                                                                                                                                                                                                                                                                                                 | 3000.000 MT                              |                                                   |                                                                      |                 |                    |  |                           |             |                    |  |                     |             |
| <b>Technical Characteristics of Export &amp; Import Items:</b><br>(Export Item: Viscosity 1.70 Centripose, Protein 40-42%, Moisture 35-38%)<br>(Import Item: Viscosity 1.80 Centripose, Protein 35-38%, Moisture 43-48%)                                                                                                                                                                                                                            |                                          |                                                   |                                                                      |                 |                    |  |                           |             |                    |  |                     |             |
| The above fixation of adhoc norms is valid for present application under Para 4.06 & norms are valid for one year from the date of uploading the minutes in DGFT website.                                                                                                                                                                                                                                                                           |                                          |                                                   |                                                                      |                 |                    |  |                           |             |                    |  |                     |             |
| No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable.                                                                                                                                                                                                                                |                                          |                                                   |                                                                      |                 |                    |  |                           |             |                    |  |                     |             |
| RA may take subsequent consequential action accordingly.                                                                                                                                                                                                                                                                                                                                                                                            |                                          |                                                   |                                                                      |                 |                    |  |                           |             |                    |  |                     |             |

Date:17.12.2020  
Place:New Delhi

  
 (Pradyumna Sahu)  
 Foreign Trade Development Officer

प्रद्युम्न साहू/PRADYUMNA SAHU  
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 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
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